

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 236 of 2015

Dated: 7th December, 2017

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Tanot Wind Power Ventures Pvt. Ltd. Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg
Mr. Parichita Choudhury

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R.1

Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R.2 to R.4

ORDER

The learned counsel appearing for the Appellant prays for two weeks' time to file written submissions. He is permitted to file written submission on or before 21.12.2017 after serving copy to the learned counsel for the opposite sides. The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal on or before 04.01.2018 as requested, after serving copy to the learned counsel for the opposite sides.

List this matter for hearing on **31.01.2018**, as requested by the learned counsel appearing for both the sides.

**(S.D. Dubey)
Technical Member**

**(Justice N.K. Patil)
Judicial Member**

ss/pr